

(b) if so, steps taken to help them ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHEED ALAM KHAN) : (a) and (b). Government have received reports of teachers in Nigeria, including Indian teachers, not receiving their salaries for some months. Our High Commission has taken up the matter with the Nigerian Central and State Governments.

**Promotion of SI's to List 'F'
Executive by Delhi Police**

6674. SHRI KESHAORAO PARDHI :
SHRI SIDHA LAL MURMU :
SHRI VILAS MUTTEMWAR :
DR. V. VENKATESH :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2496 on 10th April, 1985 regarding promotion of SI's to List 'F' (Executive) by Delhi Police and state :

(a) the reasons for promoting only 60 candidates out of the panel of 130 Sub-Inspectors prepared on 31 May, 1981 for drawing up promotion List 'F' (Executive) after conducting a limited Departmental Examination and interview in terms of the provisions of the Delhi Police (Promotion and Confirmation) Rules; 1980;

(b) whether the above panel has been scrapped after promoting only 60 candidates;

(c) whether a D.P.C. was called and some fresh candidates were promoted as Inspectors;

(d) if so, reasons and justification for calling the D. P.C.; and

(e) when the remaining 70 candidates of the scrapped panel are proposed to be promoted ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (d). As a result of Departmental Test, which was held in March, 1981 under rule 17 of the Delhi Police (Promotion and Confirmation) Rules, 1980, names of the 118 Sub-Inspectors were brought on promotion List 'F' (Executive) w.e.f. 12-5-81, whereas the decision in respect of

21 candidates were to be announced on finalisation of departmental enquiries/criminal action against them. Names of 13 of these candidates were subsequently included in the panel on finalisation of departmental enquiries/acceptance of their representations etc. Thus in all 131 Sub-Inspectors were admitted to list 'F' (Executive) w.e.f. 12-5-81. Out of these 96 Sub-Inspectors were given promotion to the rank of Inspectors. Before the others in the panel could be considered for promotion, on a civil writ petition No. 1386 of 1981 filed in the Delhi High Court by one candidate of general category, the Hon. High Court of Delhi vide its judgement dated 27-9-84 held that the panel for 118 persons in the list issued on 13-5-81 for filling up 60 vacancies could not be utilised to regularly fill up posts of Inspectors beyond 60 without again preparing a panel afresh for filling beyond 60. In compliance with the directions of Delhi High Court, the 'F' list issued on 13-5-81 had to be restricted to filling up only 60 vacancies and promotion beyond 60 was treated as on ad-hoc basis.

For preparing a fresh panel for filling up vacancies beyond 60, as directed by the Delhi High Court, the DPC met on 6th, 8th and 11th March, 1985 and prepared a fresh panel for promotion list 'F' (Executive).

(e) In view of the judgement delivered by the Delhi High Court, the remaining 71 candidates of the panel prepared in 1981 cannot be promoted.

**South African Refusal to Withdraw
from Namibia**

6675. DR. G. VIJAYA RAMA RAO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India as a member of the United Nations and Chairman of the NAM would propose to the United Nations once again to recommend mandatory sanctions against South Africa under Chapter VII of UN Charter on South Africa's role in Namibia;

(b) whether Government also propose a world-wide media campaign to mobilise international opinion against the continued South African refusal to withdraw from